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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Review Application No: 388 of 1994
In
Original Application No: 195 of 1989

Dated: 9/1/95

Mrs. Gita Chakravarty
W/O Mr. A.N.Chakravarty
Aged 45 years
R/O I/12 R K Puram New Delhi-110 022

..... Applicant

By Advocate R.P.Oberoi

Versus

1. U.I.O. Through
The Secretary, Ministry of Textiles
Udyog Bhawan
New Delhi
2. The Development Commissioner
(Handicrafts)
West Block VII
R.K.Puram
New Delhi

..... Respondents.

By Advocate Shri Madhav Panikar

C O R A M

Hon'ble Mr. P.T.Thiruvenagadam, Member-A
Hon'ble Mr. T.L.Verma, Member-J

O R D E R

By Hon'ble Mr. T.L.Verma, J.M.

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This application has been filed for
review of the order dated 23.09.1994 passed in
O.A. No. 195 of 1989.

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2. It is well settled that power of review may be exercised;

- 1) On the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review or could not be produced by him at the time when the order was made.
- 2) Where some mistake or error apparent on the face of the record is found and
- 3) Any other analogous ground.

3. We have perused the review application and we find that the grounds taken for review suggest that the decision was erroneous on merit. The review provisions cannot be invoked to correct errors if any, committed in deciding the case on merit. The applicant has precisely done the same. It does not appear from the Review Application that new and important matter or evidence; which after exercise of due diligence was not within her knowledge or could not be produced at the time when the case was argued, has been discovered or that mistake or error apparent on the face of the record has been found justifying interference with the order in exercise of review jurisdiction.

In view of the above, we find no merit in this application and the same is dismissed.


Member-J

/jw/

P.J. 26

Member-A